

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 178  
TO BE ANSWERED ON 03.02.2020**

**WORKFORCE**

**178. SHRI S. JAGATHRAKSHAKAN:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has issued any notification with regard to applicable workforce in the country;**
- (b) if so, the details thereof; and**
- (c) if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) & (b): The Ministry of Labour and Employment has undertaken legislative reforms by simplifying, amalgamating and rationalizing the existing provisions of 29 central labour Acts. Presently, Code on Wages 2019 has been notified on 08/08/2019 which inter-alia provides for all essential elements relating to wages, equal remuneration, its payment and bonus to all employments covering both organised as well as un-organised sectors.**

**(c): does not arise.**

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